

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 370/TT/2023

Subject : Petition for approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff from the COD to 31.3.2024 for Asset-1: Addition of 1x500 MVA, 400/230 kV ICT (5th) along with associated bays and equipment at Tuticorin-II GIS Sub-station and Asset-2: Addition of 1x500 MVA, 400/230 kV ICT (4th) along with associated bays and equipment at Tuticorin-II GIS Sub-station under “Evacuation of RE in Tirunelveli and Tuticorin wind energy zone (Tamil Nadu) 500 MW” in the Southern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO Now TNPDCCL) and 12 others

Date of Hearing : **18.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Pallavi Saigal, Advocate, PGCIL
Ms. Kaavya Madaan, Advocate, PGCIL
Shri S. Vallinayagam, Advocate, TNPDCCL
Ms. Bhavya Arora, Advocate, TNPDCCL
Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Raman Singh, PGCIL
Shri Vijay G., PGCIL
Shri Arjun Malhotra, PGCIL
Shri Yatin Kalra, PGCIL
Shri Ashish Alankar, PGCIL

Record of Proceedings

The matter was heard through a virtual hearing.

2. At the outset, the learned counsel for the Petitioner submitted that, in compliance with the Commission’s direction vide letter dated 31.7.2025, the Petitioner



has impleaded JSW Neo Energy Limited (JSWNEL) (Erstwhile JSW Future Energy Limited) and JSW Renew Energy Limited (JSWREL) as Respondents in the matter and has served a copy of the Petition on them. The revised 'Memo of Parties' has been filed vide affidavit dated 1.8.2025. The Petitioner's representative requested to be allowed to file the RCE.

3. After the hearing, the Commission directed JSWNEL and JSWREL, along with the other Respondents, to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder/ written submissions, if any, within two (2) weeks, thereafter.

4. The Commission further directed CTUIL to furnish the following details in the prescribed format, supported by relevant documentary evidence, on an affidavit within two (2) weeks:

Sl. No.	Particulars	
1	Date of application for connectivity	
2	Quantum of Connectivity granted	
3	Start Date of Connectivity	
4	SCOD of the project as per the application	
5	Date of Final Grant of connectivity	
6	Capacity commissioned (in MW), if any	
7	Date of effectiveness of connectivity/ GNA	

5. The Petition will be listed for hearing on **23.7.2026**.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

